

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 112 of 2000
(OA 18 of 1997)

Date of order : 20.9.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member

YASHWANT KR. BABDOLAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr. S.N. Mitra, counsel

For the respondents: Mr. S. Sen, counsel

O R D E R

1. Ld. counsel for the applicant. In this Contempt Petition the petitioner has complained that the order of the Tribunal dated 19.5.2000 in OA 18/97 has not been complied with by the respondents. In the said order dated 19.5.2000 in the OA, the General Manager, S.E.Riy., was directed to consider and dispose of the representation of the applicant dated 11.10.96 within a period of 2 months from the date of communication of the order.

2. The respondents have filed the reply annexing the copy of the speaking order dated 4.9.2000 passed in obedience to the judgment of the Tribunal referred to above. It is stated that due to bonafide administrative reasons there was a delay of 10 days in complying with the order of the Tribunal since the files had to be requisitioned from Nagpur to Headquarters at Calcutta. They have expressed their regret for the unintentional delay.

3. Ld. counsel for the petitioner has, however, challenged the speaking order and said it was not in accordance with the order of the Tribunal.

4. However, we are of the opinion that since a speaking order

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